
(2023) 07 SEBI CK 0029

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 882, 883 Of 2023, Appeal No. 609 Of 2023

Daivik Jatin Shah

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 12-07-2023

Acts Referred:

Citation : (2023) 07 SEBI CK 0029

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Vikas Bengani, Sumit Rai, Mihir Mody, Arnav Misra, Harshvardhan Melanta

Final Decision : Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. The present appeal has been filed against the ex parte ad interim order dated March 2, 2023 passed by the Whole Time Member ('WTM') of the Securities and Exchange Board of India ('SEBI' for short). The appellant objected to this interim order and had filed their objections before the authority. The WTM heard the appellant and has reserved its order. In the meanwhile, the present appeal has been filed by the appellant contending that inspite of hearing no orders has been passed by the respondent.

2. The learned senior counsel for the respondent states that a confirmatory order, if any, would be passed on or before July 21, 2023.

3. In view of this statement and without going into the merits of the case, we dispose of the appeal directing the WTM to pass an appropriate order on or before July 21, 2023.

The miscellaneous applications are disposed of.

4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.